Minister in her statement in the House on 2nd September, 1966. Government have no other scheme under consideration.

(c) The new scheme of Gold Control will be given effect to as early as possible after providing for the necessary legal and administrative arrangements.

†INDUSTRIES IN RAJASTHAN

\*775. DR. (MRS.) MANGLADEVI TALWAR : Will the Minister of PLAN-NING AND SOCIAL WELFARE be pleased to state :

(a) whether some more industries, large, medium and small, are likely to be establisked in Rajasthan during the Fourth Five Year Plan period;

(b) if so, the names of those industries; and

(c) the aid promised by Government of India to set up those industries?

THE MINISTER OF PLANNING AND SOCIAL WELFARE (SHRI ASOKA MEHTA): (a) Yes, Sir.

(b) Among large and medium Central industrial projects included in the Fourth Plan and whose locations have been decided, the following projects are being/proposed to be set up in Rajasthan during the Fourth Five Year Plan period :--

Projects under implementation-

(i) Khetri Copper Project;

- (ii) Zinc Smelter, Udaipur; and
- (iii) Precision Instruments Factory, Kotah.

New Projects-

- (a) Machine Tool Plant, Ajmer;
- (b) Salt Washery-cum-sodium Sulphate Plant, Sambhar; and
- (c) Expansion of Zawar Mines, Udaipur.

Projects to be included in the State Plan will be determined after detailed discussions with the State Government on their Fourth Plan proposals are held.

<sup>†</sup>Transferred from the 1st September, 1966.

As regards the small scale industries sector, it is not possible to say at this stage about the types of industries that would be set up during the Fourth Plan period as most of them will be in the private sector.

to Questions

(c) Central assistance to the State for the development of industries in the Fourth Plan period will be decided at the time of finalisation of the State Plan.

LAND OF MUSLIM SHRINES IN PUNJAB

\*825. SHRI JAGAT NARAIN : Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether all the land belonging to the Muslim shrines in the Punjab has been taken over by the Wakf Board of India; and

(b) whether Government have any proposal under consideration to pay some amount to Shri Gurdwara Prabandhak Committee, Amritsar, out of the income of the Wakf Board?

THE MINISTER OF IRRIGATION AND POWER (SHRI FAKHRUDDIN ALI AHMED): (a) and (b) A statement is laid on the Table of the House.

## STATEMENT

(a) There is no Wakf Board of India entrusted with the function of taking over land or property belonging to Puniab Muslim shrines, whether in or anywhere else. Under Section 9(1) of the Central Wakf Act, 1954, Wakf Boards are constituted by the State Governments in States where the Act is in force. Accordingly, the Punjab Wakf Board was established on 2nd October, 1960, which remained superseded for some time during 1965, and has again been re-constituted since September, 1965. Such Boards only exercise general superintendence over the wakfs including land belonging to Muslim shrines which are managed by the Mutawallis. In Punjab, the survey work is still in progress and the list of properties has not, till now, been published under Section 5(2) of the Wakf Act. As such, it is not possible to state whether all the lands belonging to the Muslim shrines in the Punjab have been included in the list of Wakf properties.

(b) The income derived from the Wakf properties cannot be utilised for any pur-